

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GM AGRO ALLIED PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GM AGRO ALLIED PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	08/02/2012
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs (ROC Kolkata-West Bengal)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01403WB2012PTC173737
5.	Address of the registered office and principal office (if any) of corporate debtor	VILL:MUIDHARA, PO: UCHALAN PS:KHANDAGHOSH, DIST :BURDWAN KHANDAGHOSH WB 713427 IN
6.	Insolvency commencement date in respect of corporate debtor	08/11/2019
7.	Estimated date of closure of insolvency resolution process	06/05/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ajay Kumar Agarwal IBBI/IPA-002/IP-N00608/2018-2019/11859
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 9 Mangoe Lane, 2nd Floor, Room No.12, Kolkata, West Bengal, 700001 E Mail: cs.aaa.2014@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 9 Mangoe Lane, 2nd Floor, Room No.12, Kolkata, West Bengal, 700001 E Mail: irp.gmagro@gmail.com
11.	Last date for submission of claims	22/11/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class is ascertained by the Interim Resolution Professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : https://ibbi.gov.in/home/downloads Physical Address: As in (10) above

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **GM AGRO ALLIED PRIVATE LIMITED** on **08/11/2019**.

The creditors of **GM AGRO ALLIED PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **22/11/2019** to the interim resolution professional at the address mentioned against **entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

- Form B– for Claims by Operational Creditors except workmen and employees
- Form C– for Claims by Financial Creditors
- Form CA – for Claims by Financial Creditors in a class
- Form D– for Claims by workmen and employees
- Form E – for Claims by authorised representatives of workmen and employees
- Form F – for Claims by Creditors (Other than Financial Creditors and Operational Creditors of the Corporate Debtors)

Submission of false or misleading proofs of claim shall attract penalties.

Place: Kolkata
Date: 09/11/2019

AJAY KUMAR AGARWAL
Interim Resolution Professional
RegdNo.:IBBI/IPA-002/IP-N00608/2018-19/11859

